

been mounting from year to year and if so, the amount in arrears as on the 31st March, 1967 (Circle-wise);

(b) whether Government propose to maintain the accounts of the old arrears and the current dues separately with a view to liquidate the outstanding arrears;

(c) if so, the main feature of the proposal; and

(d) the steps taken to realize arrears and the results there?

The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral): (a) There was an increase in the amount of arrears over the past years, but a downward trend has started since July last year. The position of arrears as on 31st March, 1967 is not readily available, but a statement showing the position as on 1st January, 1967 is placed on the Table of the Sabha. [Placed in Library. See No. LT-724/67].

(b) The accounts are already maintained separately.

(c) and (d). Action has been taken to enforce the disconnection of defaulting subscribers. Other steps, such as, pursuing the defaulting subscribers; and recourse to legal action, are also being taken to secure early settlement.

Iron Ore Mines Labour Welfare Fund

*637. **Shrimati Tarkeshwari Sinha:** Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that the Iron Ore Mines Labour Welfare Fund has not been used on any uniform basis in the country; and

(b) if so, the reasons therefor?

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): (a) and (b). The expenditure in different

States varies. This is because of recommendations of Advisory Committees established in each State concerned and progress made in implementation of schemes in various areas. The funds allotted also depend upon production in each State

दिल्ली में भ्रवैतनिक दण्डाधिकारी

- *638. श्री मोहन स्वरूप :
श्री विभूति मिश्र :
श्री क० ना० तिबारी :
श्री भणिभाई जे० पटेल :
श्री यशपाल सिंह :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने दिल्ली में भ्रवैतनिक दण्डाधिकारियों के पद तुरन्त समाप्त करने का निश्चय किया है ;

(ख) यदि हां, तो इसके फलस्वरूप ऐसे कितने दण्डाधिकारी प्रभावित होंगे; और

(ग) यह निर्णय कब लागू किया जायेगा ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री विद्या चरण शुक्ल) : (क) जी नहीं ।

(ख) और (ग). प्रश्न ही नहीं उठते ।

New Indian Institutes of Technology

- *639. **Shri Vishambharan:**
Shri E. K. Nayanar:
Shri P. Gopalan:
Shrimati Suseela Gopalan:
Shri C. K. Chakrapani:
Shri A. Sreedharan:
Shri Mangalathumadom:
Shri K. Anrudhan:
Shri P. C. Adichan:

Will the Minister of Education be pleased to state:

(a) whether there is any proposal to start any new Indian Institute of